

(b) and (c) There were 8924 pending cases in the Central Information Commission as on 01.4.2009. The Government has strengthened the General Information Commission by appointing more Information Commissioners. The Commission has taken steps to increase use of information technology for quick disposal of cases.

Corruption in Government machinery

1421. SHRI SANJAY RAUT: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that many Government officials have been found guilty and crores of rupees have been unearthed by the CBI during their raids from their houses;

(b) if so, the details thereof; and

(c) the details of concrete steps taken or proposed to be taken for making Government's administrative machinery free from inefficiency, corruption and lethargy?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI PRITHVIRAJ CHAVAN): (a) and (b) CBI conducts searches including offices/houses as part of investigation depending on the facts and circumstances of cases. Details of searches form part of records of individual cases including those registered for amassing of disproportionate assets and no separate centralized record is maintained about the amount recovered during searches.

(c) The Prevention of Corruption Act, 1988 (PC Act) and the Central Vigilance Commission Act, 2003 (CVC) Act) provide for effective investigative machinery into the offences of corruption. The PC Act and the Prevention of Money Laundering Act, 2002 have comprehensive provisions for criminalizing bribery and other acts of corruption covering all public servants. The Central Vigilance Commission along with the Central Bureau of Investigation and the Ministries concerned every year draw specific lists of officers of doubtful integrity who are kept under surveillance. The enactment of the Right to Information Act, 2005 as a comprehensive legislation provides an effective mechanism for access to information and disclosure by the authorities to work against any corrupt practices and exploitation.

Corruption cases against bureaucrats

†1422. SHRI AMIR ALAM KHAN: Will the PRIME MINISTER be pleased to state:

(a) the number of vigilance/corruption cases registered against high placed bureaucrats during the last three years;

(b) the number of such officers against whom chargesheets were filed during the said period; and

(c) the action taken by the Government thereto?

†Original notice of the question was received in Hindi.

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI PRITHVIRAJ CHAVAN): (a) The number of corruption cases registered by CBI against Joint Secretary and above level officers during the last three years is as under :—

Year	No. of cases registered
2006	53
2007	12
2008	18
2009 (upto 30.6.2009)	8

(b) The number of corruption cases in which charge sheets have been filed against Joint Secretary and above level officers during the last three years is as under :—

Year	No. of charge sheets filed
2006	12
2007	26
2008	32
2009 (upto 30.6.2009)	5

(c) The Prevention of Corruption Act, 1988 (PC Act) and the Central Vigilance Commission Act, 2003 (CVC Act) provide for effective investigative machinery into the offences of corruption. The PC Act and the Prevention of Money Laundering Act, 2002 have comprehensive provisions for criminalizing bribery and other acts of corruption covering all public servants. The Central Vigilance Commission along with the Central Bureau of Investigation and the Ministries concerned every year draw specific lists of officers of doubtful integrity who are kept under surveillance. The enactment of the Right to Information Act, 2005 as a comprehensive legislation provides an effective mechanism for access to information and disclosure by the authorities to work against any corrupt practices and exploitation.

Quattrocchi's name in list of red corner notice

†1423. SHRI PYARELAL KHANDELWAL: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that the Central Government has asked Interpol to get Italian businessman, Ottavio Quattrocchi out of its list of red corner notice;

(b) if so, the reasons for Government of India asking to get him out of the list of red corner notice, the details thereof;

†Original notice of the question was received in Hindi.